## GOVERNMENT OF INDIA URBAN DEVELOPMENT AND POVERTY ALLEVATION LOK SABHA

UNSTARRED QUESTION NO:3136
ANSWERED ON:23.12.2003
ENCROACHMENTS/OCCUPATIONS IN DELHI/NEW DELHI
BALIRAM

## Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVATION be pleased to state:

- (a) the details of encroachments/occupations made on the DDA,NDMC, L&DO and other Government lands in Delhi/New Delhi ason date:
- (b) the details of such locations where the lands were re-occupied by the trespassers after eviction;
- (c) the details of action taken by the different departments for evicting the illegal occupants during the last three years as on date; and
- (d) the time by which the Government is likely to be able to evict the illegal occupants from the public lands/premises?

## **Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA)

- (a): The details of encroachments/occupations as reported by various agencies are as under:
- (1) DDA has reported 1434.17 acres of its land under encroachment.
- (2) NDMC has reported 37 jhuggi clusters on Government land in itsarea. Out of these 5 are on NDMC land and the remaining 32 are on the land on different government agencies such as L&DO, Railways, P&T, Ministry of Defence, etc.
- (3) L&DO has reported about 63.372 acres of its land under encroachment/unauthorised occupation.
- (4) Delhi Cantonment Board has reported 404 encroachments on its land measuring about 18279.11 sq.mtrs.
- (b): All the above referred agencies/departments have reported that no instance of reoccupation by the trespassers has come to their notice.
- (c): The details of action taken by different Departments for evicting the illegal occupants during the last three years are as under:-
- (1) DDA has reported to undertake 1303 demolition programmes reclaiming about 378.49 acres of land. In addition, while taking over possession of acquired land, encroachments were removed and clear possession of about 337.00 acres was taken on behalf of DDA.
- (2) NDMC has reported relocation of five jhuggi clusters in its area.
- (3) L&DO has reported to have recovered about 27.381 acres of land by removing encroachment.
- (4) Delhi Cantonment Board has removed 52 Nos. of encroachments.
- (d): The action to evict the illegal occupants from the public lands/premises is a continuous and on-going process and the concerned authorities take necessary action on regular basis subject to consideration of public order, availability of police force, Government instructions and policy guidelines as well as Court orders. No time frame to evict the illegal occupants can be specified.